

Central Administrative Tribunal Principal Bench, New Delhi

O.A. No.873/2019

Friday, this the 15th day of March 2019

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Mr. Mohd. Jamshed, Member (A)**

Aditi Sharma
Aged about 21 years
d/o Mukesh Dutt Sharma
r/o H.No.1488, Village & Post Office Alipur
North West, Delhi – 110 036
Post : Special Educator
Group B

(Mr. Anuj Aggarwal, Advocate)

..Applicant

Versus

1. Delhi Subordinate Services Selection Board (DSSSB)
Through its Chairman
Govt. of NCT of Delhi
FC-18, Institutional Area
Karkardooma, Delhi – 92
2. North Delhi Municipal Corporation (NDMC)
Through its Commissioner
Dr. S P M Civil Centre
J L Nehru Marg
New Delhi – 110 002
3. South Delhi Municipal Corporation
Through its Commissioner
23rd Floor, Civic Centre
Mintro Road, New Delhi – 110 002
4. East Delhi Municipal Corporation
Through its Commissioner
419, Udyog Sadan
Patparganj Industrial Area
New Delhi – 110 096

..Respondents

O R D E R (ORAL)

Justice L. Narasimha Reddy:

This O.A. is filed with a prayer to direct the respondents to relax the qualification of Central Teacher Eligibility Test (CTET) in

the context of appointment to the post of Special Educator (Primary) in Municipal Corporation of Delhi with Post Code No.15/17.

2. We heard learned counsel for applicant at the stage of admission.

3. Identical situation was dealt with by us in a batch of O.As., i.e., O.A. No.300/2018. Through a detailed judgment dated 14.03.2019, we dismissed the batch, holding that the qualification of CTET cannot be exempted.

4. Learned counsel for applicant submits that the qualification cannot be insisted, particularly when there are no qualified candidates for the post of Special Educator (Primary) and the posts have been remaining vacant for the past several years. Even if that is true, the qualification prescribed in compliance with Right of Children to Free and Compulsory Education Act, 2009 cannot be exempted.

5. Following the judgment in O.A. No.300/2018 and batch, we dismiss the O.A. There shall be no order as to costs.

(Mohd. Jamshed)
Member (A)

(Justice L. Narasimha Reddy)
Chairman

March 15, 2019
/sunil/